## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

O.A. NO.482/2004

This the 9<sup>th</sup> day of November, 2004.

## HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A)

Smt. Shakuntla W/O Suresh Kumar, R/O H.No.50/13, Kavita Colony, Nangloi, New Delhi-41.

... Applicant

(By Shri Yogesh Sharma, Advocate)

## Versus

- NCT of Delhi through Chief Secretary, New Sectt., New Delhi.
- Director,
   Directorate of Social Welfare,
   Govt. of NCT of Delhi,
   K.G.Marg, New Delhi-1.
- 3. Superintendent,
  Beggars Hone-2<sup>nd</sup>,
  Department of Social Welfare,
  Lampur, Delhi.

... Respondents

( By Ms. Sumedha Sharma, Advocate )

## ORDER (ORAL)

Applicant has assailed annexure A-1 dated 11.7.2002 by which she has been removed from service.

2. The learned counsel of the applicant stated that applicant was initially appointed as a part-time sweeper in 1996 in the Children Home for Boys-II, Alipur and though she had worked to the entire satisfaction of the respondents, she has been removed from service by the impugned orders. Applicant has sought reinstatement in service with consequential benefits. The learned counsel of applicant particularly referred to paragraph 5(f) of the counter reply of the respondents stating that respondents have been arbitrary in recruitment as well as



disengagement of the recruits. He further pointed out that the Hon'ble High Court in CWP No.4436/2003 had directed the respondents as stated in paragraph 5(f) of the respondents' counter reply, to prepare a seniority list of such part-time workers in the department and in case the part-time workers have to be engaged, it may be done in accordance with seniority.

- 3. The learned counsel of respondents stated that applicant's services have been unsatisfactory. She has been overstaying in the institution and her services are no longer required due to the reduced strength of beggar inmates. She further stated that at present the Beggars Home-II institution is closed. She stated that applicant had been recruited on emergent basis for brief spells of work and her disengagement by Annexure A-1 is quite in order.
  - 4. I have considered the respective submissions of the parties.
- 5. It was admitted on behalf of the applicant that the Beggars Home-II has been closed. The learned counsel of the applicant stated that according to the respondents, applicant's name is at Sl. No.41 of the seniority list of part-time workers and that she should be satisfied if her re-engagement is considered in her seniority as and when work is available at any Beggars Home with the respondents.
- 6. In view of the statement made on behalf of the respondents in paragraph 5 of their counter reply, respondents are directed to consider applicant for re-engagement as part-time worker with any Beggars Home in accordance with her seniority and availability of work.
  - 7. The OA is disposed of in the above terms.

(V. K. Majotra) 9.11.04

/as/